

[Shri Shanti Dhariwal]

any legal heir of a person killed in a motor vehicle accident can prefer claim for compensation before the Motor Vehicles Accident Claims Tribunal after paying a court fee of Rs. 10 only.

Sometimes, very strange circumstances develop. When a person is killed in a bullockcart accident, his heir makes payment of court fee according to the Court Fees Act in such a case. For example, if a person is killed in a bullockcart accident in Rajasthan and if his legal heir wants to prefer claim for compensation of Rs. 1 lakh, he will have to deposit Rs. 5,055 as court fee and only then his civil case will be taken up in the court of District Magistrate and the provisions of Indian Fatal Accidents Act, 1855 will apply in this case.

12.14 hrs.

[MR. DEPUTY-SPEAKER *in the Chair.*]

In a situation of this nature, the Indian Fatal Accidents Act, 1855 needs to be amended and a Fatal Accidents Claims Tribunal should be set up which should have all the powers enjoyed by the Motor Vehicles Accidents Tribunal so that the legal heir of the person killed in a bullockcart accident or in an accident caused by a vehicle other than a motor vehicle can prefer his claim after depositing the court fee of Rs. 10.

I, therefore, request the hon. Minister of Law that necessary amendment may be made so that the difficulties being faced by the owners of light vehicles covered by the Motor Vehicles Act, 1939 can be removed.

[*English*]

- (v) Need to redress the grievances and meet certain longstanding demands of the railwaymen.

SHRI BASUDEB ACHARIA  
(Bankura) : Sir, several thousand railwaymen are staging a dharna today at Boat

Club lawns in order to draw the attention of the Government to their long-standing demands !

1. To repeal articles 310(1), 311 (2), a, b, c and 311 (3) of the Constitution of India and delete rule 14 (ii).
2. To reinstate all victimised employees under rule 14 (ii) and and 149, etc.
3. To publish report of the IV Central Pay Commission immediately by accepting wage parity with ONGC (a public sector undertaking).
4. To withdraw ban on recruitment and ensure creation of posts and jobs for all.
5. To restore a system of channel of representation and negotiations with all Trade Unions pending adoption of policy of recognition by democratic norms.
6. To stop computerisation and automation till guarantee of employment is ensured by amending the Constitution of India.
7. To ensure maximum of 8-hour duty and weekly rest for allemployees and amend HOER accordingly.

The railwaymen have long been fighting for realization of these demands. Meanwhile, the recent Supreme Court judgment on the applicability of articles 310 and 311 (2) (a), (b), (c) has made the matter worse. Several hundred railwaymen who were getting pay so long, under court injunctions, are going to be thrown out of jobs. Moreover, the ban on recruitment has added further burdens on the railwaymen; computerisation is also threatening their jobs. Economic demands are also being ignored.

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*ment of Debate on Sick* Authority of  
*Industrial Companies* India Bill  
*(Special Provisions) Bill*

Therefore, I would like to draw the attention of the Government to the urgent demands of the railwaymen to take steps to settle the same immediately.

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12.25 hrs.

MOTION RE : ADJOURNMENT OF  
DEBATE ON SICK INDUSTRIAL  
COMPANIES (SPECIAL PROVI-  
SIONS) BILL

[English]

MR. DEPUTY-SPEAKER : The Minister of Finance.

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH) : The House was considering the Sick Industrial Companies (Special Provisions) Bill, 1985. The Government wants to bring amendments regarding two matters : One, opening up of the possibility of handing over the company to labour cooperative; and two, to provide in the Act itself that, if the BIFR comes to the conclusion that the management has acted in a way detrimental to the company or has diverted the funds, then it could advise the financial institutions not to extend help to such a unit. On the lines, Government wants to bring forward amendments to the Bill.

Therefore, I beg to move :

"That the debate on the Sick Industrial Companies (Special Provisions) Bill, 1985, be adjourned to the 2nd December, 1985."

SHRI BASUDEB ACHARIA (Bankura) : You can refer it to a Joint Committee...

SHRI VISHWANATH PRATAP SINGH) : This will be much faster.

SHRI BASUDEB ACHARIA : Because the Indian Labour Conference is being held and they will discuss this subject also. We can await the outcome of the Conference.

DR. DATTA SAMANT (Bombay South Central) : You had promised to give me sufficient time to speak on the Bill today. I have come all the way from Bombay. The Rajadhani Express was delayed at Ratlam because of threat by extremists...

MR. DEPUTY-SPEAKER : You can speak on 2nd December.

The question is :

"That the debate on the Sick Industrial Companies (Special Provisions) Bill, 1985, be adjourned to the 2nd December, 1985."

*The motion was adopted.*

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12.28 hrs.

INLAND WATERWAYS AUTHORITY  
OF INDIA BILL

[English]

MR. DEPUTY-SPEAKER : The House will now take up Item No. 10. Inland Waterways Authority of India Bill.

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : Sir, I beg to move\*

"That the Bill to provide for the constitution of an authority for the regulation and development of Inland Waterways for purposes of shipping and navigation and for matters connected therewith or incidental thereto, be taken into consideration."

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\*Moved with the recommendation of the President.